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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

R.A.No.255/94 IN  
O.A.No.34/94

New Delhi this the 8th Day of September, 1995.

Hon'ble Shri S.R. Adige, Member (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

UNION OF INDIA, THROUGH

1. The Secretary,  
Ministry of Railways,  
Railway Board,  
NEW DELHI.
2. The General Manager,  
Northern Railway,  
Baroda House,  
NEW DELHI.
3. The Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi. ....Applicants(Respondents)

(By Advocate : Shri O.P. Kshatriya)

VERSUS

Shri P.S. Khare  
Chief Law Assistant,  
Divisional Railway Manager,  
Northern Railway,  
NEW DELHI.

C/o Jawala Prashad Gola,  
4034, Ram Secondary School,  
Gali No.2, New Delhi-55. ...Respondents(Applicant

(By Advocate : Shri H.P. Chakrovorty)

ORDER (Oral)

(Hon'ble Shri S.R. Adige, Member(A) )

Both the Counsels have been heard.

O.A.No.34/94, along with R.A.No.255/94 is disposed of, with the consent of both the parties with the direction that the respondents will ensure that their order dated 19.4.94 placed at **Annexure R-1** of respondent reply to O.A. 34/94) is implemented in full within 45 days from the date of receipt of a copy of these directions

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and the applicant receives his increment w.e.f. 1.7.1992 in terms of respondents order dated 19.4.94 together with arrears thereon within the said period.

2. In so far as the applicant's claim for increment from 1.7.93 onwards is concerned, opportunity is given to the applicant to file a fresh O.A., if so advised, which will be considered and adjudicated upon merits.

3. It is made clear that the O.A. if so filed will not be rejected merely on the ground of limitation.

4. O.A.34/94 along with R.A.255/94 is disposed of accordingly.

A. Vedavalli

(Dr A. Vedavalli)  
Member (J)

S. R. Adige

(S. R. Adige)  
Member (A)

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